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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

C.P.NO.292/2002 IN
O.A.NO.307/2002

Wednesday, this the 24th day of July, 2002

Hon'ble Shri Kuldip Singh, Member (J)
Hon'ble Shri S.A.T. Rizvi, Member (A)

Shri Som Prakash Mitra
S/O Late Shri P.C. Mitra
Chief Office Superintendent
Indian Railway Conference Association
Accounts Building, DRM Office
State Entry Road
New Delhi

..Applicant

(By Advocate: Shri B.S.Mainee)

Versus

1. Shri R.R. Jaruhar
Secretary
Railway Board, Ministry of Railways
New Delhi
2. Shri R.K.Singh
General Manager
Northern Railway
Baroda House
New Delhi
3. Shri P.K. Raghav
General Secretary
Indian Railway Conference Association
Accounts Building
DRM Office
New Delhi

..Respondents

O R D E R (ORAL)

Shri Kuldip Singh:

Order disposing of the OA was passed on 9.5.2002 which was dispatched from this Office only on 16.5.2002 in which two months' time was given to the respondents to comply. We are informed that a Writ Petition filed by the respondents before the Hon'ble High Court challenging the Tribunal's order has already been dismissed. So, we feel it appropriate to give one month's more time to the respondents to comply with the order dated 9.5.2002.



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2. Accordingly, the CP is disposed of with a direction to the respondents to comply with the Tribunal's aforesaid order within a period of one month from the date of receipt of a copy of this order.

3. If still any grievance survives, the applicant is at liberty to revive the present CP.


(S.A.T. Rizvi)

Member (A)


(Kuldip Singh)

Member (J)

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